

mic uplift of tribal population. Special schemes are taken up under first proviso to Article 275 (i) of the Constitution. Such schemes include settlement of tribals prasing shifting cultivation, schemes for development of forest villages, schemes for eradication of special diseases prevalent tribal areas, schemes for reclamation of ravine areas. Central assistance is also specifically earmarked for projects for development of primitive tribes identified in these States.

Statement

Investment in Tribal Sub-Plan

Name of State	Flow from State Plan for Tribal Sub Plan for the period 1974-75 to 1986-87	Amounts released as Special Central Assistance for Tribal Sub Plan during the years 1974-75 to 1986-87
---------------	--	--

(Rupees in crores)

Andhra Pradesh	261.82	51.39
Assam	277.83	46.92
Bihar	1303.01	146.90
Gujarat	714.71	86.89
Himachal Pradesh	111.59	16.13
Karnataka	41.89	7.44
Kerala	32.59	5.70
Madhya Pradesh	1333.19	291.97
Maharashtra	648.41	45.44
Manipur	188.24	44.25
Orissa	1000.58	145.05
Rajasthan	451.30	69.06
Sikkim	20.01	2.01
Tamil Nadu	42.31	10.59
Tripura	156.19	17.83
Uttar Pradesh	10.63	2.42
West Bengal	223.03	45.57
A and N Islands	43.81	3.48
Goa, Daman and Diu	3.24	1.02

Financial assistance to Kerala for forest conservation

5220. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government of Kerala have sought an increase in the financial and other assistance for the effective conservation of forests;

(b) the details of assistance sought by the State; and

(c) steps taken by Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) and (b). The State Government of Kerala submitted a proposal for Central assistance in the Seventh Plan period under the Centrally Sponsored Scheme for Development of Infrastructure for Protection of Forests from Biotic Interference.

(c) The administrative approval of the Government of India for an expenditure of Rs. 49,656 lakh for implementation of the scheme during 1986-87, has been conveyed to the State Government.

Looting of currency chests

5221. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) the number of cases of breaking open/violence/attempts to rob currency chests in the country during 1986-87; and

(b) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Information regarding the number of cases of breaking open/violence/attempts to rob currency chests, as reported by Reserve Bank of India, during the financial year 1986-87,